

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3543
ANSWERED ON:11.08.2015
Mumbai Police Officers
Patole Shri Nanabhau Falgunrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the meeting of the Mumbai Police Commissioner with an accused of the IPL scam in London without the permission of the Union Government and State Government;
- (b) if so, the details thereof;
- (c) whether the Union Government has conducted any inquiry in this regard; and
- (d) if so, the details and the outcome thereof along with the action taken by the Union Government against the officers involved in such irregularities?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): The 'Police' and 'Public Order' are the State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies. Such visits are governed by the All India Service Rules. The State Government has been requested to furnish its report.
